

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3404
ANSWERED ON:01.08.2014
ELECTION FOR CANTONMENT BOARDS
Gandhi Shri Dilip Kumar Mansukhlal

Will the Minister of DEFENCE be pleased to state:

- (a) whether election for Cantonment Boards are held regularly for all the cantonments in the country;
- (b) if so, the details thereof;
- (c) whether Board of Elected Members of all Cantonments has been dissolved recently and if so, the details thereof;
- (d) whether a provision has been made in the Cantonments Act, 2006 to nominate an administrative member till the next election held; and
- (e) if so, the details thereof and the criteria to nominate administrative member along with time by when the next election of Cantonment Board is likely to be held?

Answer

MINISTER OF DEFENCE (SHRI ARUN JAITLEY)

- (a) & (b): As per section 14 (1) of the Cantonments Act, 2006 the term of office of a member of a Board shall be five years. The Central Government may, when satisfied that it is necessary in order to avoid administrative difficulty, extend the term of office of all the elected members of a Board by such period not exceeding one year, as it thinks fit. The last ordinary elections were held in 58 Cantonment Boards in 2008, in 3 Cantonment Boards in 2009 and in 1 Cantonment Board in 2010.
- (c) The Constitution of 58 Cantonment Boards has been varied with effect from 06.06.2014 for a period of one year by the Central Government by invoking the provisions of section 13(1) and section 13(4) of the Cantonments Act, 2006.
- (d) & (e): In the case of a Cantonment Board whose Constitution has been varied under section 13(1) of the Cantonments Act, 2006, there is a provision to nominate one member, not being a person in the service of the Government, by the Central Government, in consultation with the General Officer Commanding-in-Chief, of the Command under section 13(2)(c) of the said Act. The date of next ordinary elections for the 58 Cantonment Boards is not finalised.